

REGISTRATION OF NEWSPAPERS (CENTRAL) RULES, 1956

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REGISTRATION OF NEWSPAPERS (CENTRAL) RULES, 1956

S.R.0.1519, dated the 22nd June, 1956. 1 -In exercise of the powers conferred by Sec. 20-A of the Press and Registration of Books Act, 1867 (25 of 1867), the Central Government hereby makes the following rules, namely :

1. Short title and commencement :-

(1) These rules may be called the Registration of Newspapers (Central) Rules, 1956 .

(2) They shall come into force on the 1st day of July, 1956.

2. Definitions :-

In these rules, unless the context otherwise requires,-

(a) "Act" means the Press and Registration of Books Act, 1867 ;

(b) "Form" means a Form specified in the Schedule to these rules ;

(c) "Publisher" means the publisher of a newspaper.

3. Form of declaration :-

Every declaration made under Sec. 5 of the Act shall be in Form I and the person making the declaration shall give full and true particulars therein.

4. Transmission of copies of declaration, etc. to the person concerned and to the Press Registrar :-

¹ .-A copy of every declaration attested by the official seal of a Magistrate and a copy of every order refusing to authenticate any declaration shall be sent by the Magistrate to the person making and subscribing the declaration and to the Press Registrar by registered post:

Provided that in the case of a person making and subscribing the declaration, any such copy may be delivered to him personally if he is present at the time when the attestation is made or, as the case may be, the order of refusal is passed].

1. Substituted by G.S.R. 1222, dated 5th October, 1960, Sec. 2.

5. Delivery of copies of newspaper to the Press Registrar :-

(1) Every publisher shall, within 48 hours of the publication of an issue of his newspaper, send to the Press Registrar one copy of the issue by post or by a messenger: Provided that where any newspaper publishes more than one edition under the same declaration and the retail selling price charged for, or the number of pages contained in, an issue of any such edition is different from an issue of any other edition, one copy of the issue of such edition shall also in like manner be sent to the Press Registrar.

(3) For the purposes of sub-rule (1),-

(a) copies of the issue of newspapers published in Hindi, Urdu or English and of newspapers published in two languages, one of which a Hindi, Urdu or English, shall be sent to the Press Registrar in New Delhi ;

(b) copies of the issues of newspapers published in any of the regional languages specified in column I below shall be sent to the officer-in-charge of the Regional Office of the Press Information Bureau, Ministry of Information and Broadcasting, the Government of India at the place specified in the corresponding entry in column II and the officer shall take ¹[Simla] ¹[Tamil Madras Telugu Hyderabad] Malayalam Emakulam Marathi Gujrati ³[Ahmedabad] Kanada Bangalore ⁴ [Konkani Bombay Portuguese Bombay]

(c) copies of the issues of newspapers published in any other language shall be sent to the Press Registrar in New Delhi.

1. Substituted by G.S.R. 1059, dated 29th August, 1960.
3. Substituted by G.S.R. 723, dated 17th April, 1963, Sec. 2.
4. Added by G.S.R. 1809, dated 16th November, 1963.

6. Annual statement :-

(1) Every publisher shall, in respect of his newspaper of each of his newspapers, furnish to the Press Registrar an annual statement relating to each ¹["financial year"] in Form II containing the particulars specified therein, so as to reach the Press Registrar on or before ²["the last day of May"] of the following year.

3 "Note. The annual statement to be furnished by each publisher for the period from 1st January, 2002 to 31st March, 2002 has been waived off, in view of the amended cycle of the annual statement."

(2) Whenever there is a change in the retail selling price of a newspaper as furnished in any statement, the publisher shall, within 48 hours of such change, send intimation thereof to the Press Registrar.

1. In Rule 6 the words "calendar year" shall be substituted by Registration of Newspapers (Central) (Amendment) Rules, 2002., Noti. No. G.S.R. 241, dated May 23. 2002. published in the Gazette of India, Part II, Section 3(i), dated 29th June, 2002, pp.1286-1287.No.26

2. In Rule 6 the words "the last day of February" shall be substituted by Registration of Newspapers (Central) (Amendment) Rules, 2002., Noti. No. G.S.R. 241, dated May 23. 2002. published in the Gazette of India, Part II, Section 3(i), dated 29th June, 2002, pp. 1286-1287.No.26

3. In Rule 6, Note, shall be substituted by Registration of Newspapers (Central) (Amendment) Rules, 2002., Noti. No. G.S.R. 241, dated May 23. 2002. published in the Gazette of India, Part II, Section 3(i), dated 29th June, 2002, pp. 1286-1287.No.26

7. Maintenance of the register :-

(1) The Press Registrar shall maintain a register of newspapers in Form III.

(2) The pages of the register shall be numbered consecutively and entries in respect of a newspaper shall start from fresh page. When particulars enumerated In Form I have been entered in the register in respect of a newspaper the Press Registrar shall allot a registration number to that newspaper. Initial entries in the register and subsequent changes, if any, shall be duly

authenticated under the signature of the Press Registrar.

(3) The Press Registrar shall, in respect of every newspaper, cause relevant entries to be made in the register and before making any entry therein, he may make such verification of the statements furnished to him by the newspaper as he may consider necessary.

8. Particulars to be published in every newspaper :-

1 [(1)] The publisher shall publish in every issue of his newspaper the retail selling price of each copy, or, when there is no such selling price, shall publish in an appropriate place that it is for free distribution. The publisher shall also publish in

2 [(2) Every copy of every newspaper shall have printed legibly on it the names of the printer, publisher, owner and editor and place of the printing and publication in the following form : Printed byand published by.....on behalf of (name of.....owner)and printed at (place ofprinting and published at place of publication).....Editor.....

NOTE.-This form may be modified to suit the circumstances of each paper, for example, where the printer, publisher and owner are the same the imprint line can be printed, published and owned by The editor's name, however, should be given separately in every case.]

1. Re-numbered by G.S.R. 1222, dated 5th October, 1960. Sec. 2.
2. Substituted by G.S.R. 1222, dated 6th October, 1960, Sec. 2.

9. Furnishing of extracts from the register :-

The Press Registrar shall, on an application made to him in writing and on payment of **1** [a fee of rupees five] in respect of each newspaper, furnish to the applicant extracts from the register duly certified by him.

1. Substituted by G.S.R. 16, dated 4th February, 1958, Sec. 1.

10. Certificate of registration :-

(1) Where a publisher makes a declaration before a Magistrate, the Press Registrar, shall as soon as practicable, after receipt of the copy of the declaration, issue to the publisher a certificate of registration in Form V.

(2) On receipt of information furnished by the publisher of a newspaper, and upon allotting under rule 7(2) a registration number to that newspaper, the Press Registrar may also issue to the publisher a certificate of registration in Form V.

1 [(3) Where there is any change in the particulars mentioned in the Certificate of Registration issued under sub-rule (1) or sub-rule (2), the publisher shall, as soon as may be, send intimation of such change to the Press Registrar and also return to him such certificate; and on receipt of such information and certificate, the Press Registrar shall cause the relevant entries to be made in the register and reissue the certificate with the changes.

(4) The certificate of registration shall cease to be effective as soon as the declaration under which the newspaper is published becomes void or a newspaper is removed from the register of newspaper maintained by the Press Registrar.]

1. Substituted by G.S.R. 16, dated 4th February, 1958, Sec. 1.

11. Annual Report :-

The Press Registrar shall submit to the Central Government on or before the **1** ["31st December"] of each year, an annual report containing information and statistics about the Press in India, and in particular, circulation trends in different categories of newspapers and the trends in the direction of common ownership of more than one newspaper :

Provided that the annual report to be submitted on or before the 30th April, 1957, may relate only to the period from the 1st July, 1956 to 31st December, 1956.

1. In Rule 11, the words "30th September", shall be substituted by Registration of Newspapers (Central) (Amendment) Rules, 2002., Noti. No. G.S.R. 241, dated May 23. 2002. published in the Gazette of India, Part II, Section 3(i), dated 29th June, 2002, pp.1286-1287.No.26

12. Penalty :-

1.-A contravention of any of the provisions of these rules shall be punishable with fine which may extend to **2** ["one thousand rupees"].

1. Inserted by G.S.R. 304, dated 26th February, 1966.

2. In Rule 12, the words "one hundred rupees", shall be substituted by Registration of Newspapers (Central) (Amendment) Rules,

2002., Noti. No. G.S.R. 241, dated May 23. 2002. published in the Gazette of India, Part II, Section 3(i), dated 29th June, 2002, pp. 1286-1287.No.26